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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 30/2018 in C.P. (I.B) No. 54/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018**

Name of the Company: Udayraj Patwardhan (RP)
V/s.
Axis Bank Ltd.

Section of the Companies Act: Section 12(2) of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	LALIT M. PATEL	ADV	APPLICANT	
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2.

ORDER

Learned Advocate Mr. Lalit Patel present for Applicant. None present for Respondent in IA 30/2018.

Applicant is directed to issue notice of date of hearing to the financial creditor and shall file proof of service.

List the matter on 30.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of January, 2018.